

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 6689/2016 & 6690/2016 in Criminal Appeal No(s). 2095/2014

BRIJENDRA SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR BAIL IN RESPECT OF APPELLANT NO.2 AND AMENDMENT OF SLP AND
OFFICE REPORT)Date : 04/07/2016 These applications were called on for hearing
today.CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Ms. Anagha S. Desai, Adv.

For Respondent(s) Mr. Vikrant Yadav, Adv.
Mr. Gaurav Dhingra, Adv.
Mr. Mukul Singh, Adv.UPON hearing the counsel the Court made the following
O R D E RCRLMP. 6690/2016

The applicant/appellant no. 2 claims that he was aged only 15 years 9 months on the date of incident and, therefore, was a juvenile. Let an inquiry be conducted in respect of his claim by the Sessions Judge, Hamirpur, Uttar Pradesh and report be submitted within two weeks.

List immediately thereafter.

CRLMP. 6689/2016

Issue notice, returnable within two weeks.

List this application on the date when Crl.M.P. No. 6690/2016 is listed.

(Ashwani Thakur)
COURT MASTER(Tapan Kr. Chakraborty)
COURT MASTER